

NOTICE

Please take notice that Hon'ble Division Bench No.01 comprising Hon'ble the Chief Justice and Hon'ble Mr. Justice Sujit Narayan Prasad will not sit today i.e on 09.02.2022. Case listed before Their Lordships shall remain stand over. Urgent matters, if any, listed before Their Lordships may be mentioned before Hon'ble Division Bench No.02 comprising Hon'ble Mr. Justice Aparesh Kumar Singh and Hon'ble Mr. Justice Deepak Roshan in court No.12 through V.C.

Please take further notice that Hon'ble Mr. Justice Sujit Narayan Prasad will sit single today i.e on 09.02.2022 at 11.30 A.M. in Court No.02 and take up the cases notified before His Lordship through V.C.

By Order,

Sd/-

(Sanjeev Kumar Das)
Joint Registrar (L&C)

Dated the 9th February, 2022.
High Court of Jharkhand, Ranchi

NOTIFIED CASES CAUSELIST For Wednesday The 9th February 2022
COURT NO. 2 (THROUGH VC)
SINGLE BENCH (BENCH ID-24812)
AT 11:30 AM
HON'BLE MR.JUSTICE SUJIT NARAYAN PRASAD

Admission

1	A.APPL/7/2019	MS ARSS INFRASTRUCTURE PROJECTS LTD THROUGH ITS MANAGING DIRECTOR SRI RAJESH AGARWAL vs STEEL AUTHORITY OF INDIA LIMITED REPRESENTED THROUGH ITS CHAIRMAN	RAMIT SATENDER SIDHANT DWIBEDI Kumar Anshuman SHWETA SINGH	VIJAY KANT DUBEY AJAY KUMAR SAH
	ARBITRATION & CONCILATION ORDINANCE, 1996			
wt2	A.APPL/8/2019	MS ARSS INFRASTRUCTURE PROJECTS LTD REPRESENTED THROUGH ITS MANAGING DIRECTOR SRI RAJESH AGARWAL vs STEEL AUTHORITY OF INDIA LIMITED SAIL REPRESENTED THROUGH ITS CHAIRMAN	RAMIT SATENDER SIDHANT DWIBEDI KUMAR ANSHUMAN SHWETA SINGH	VIJAY KANT DUBEY INDRAJIT SINHA AJAY KUMAR SAH
	ARBITRATION & CONCILATION ORDINANCE, 1996			
3	A.APPL/15/2019	MS KAMDHENU ELECTRONICS PVT LTD THROUG ITS DIRECTOR SRI HARSH MANEK vs BHARAT SANCHAR NIGAM LTD THROUGH THE DIRECTOR	NITIN KR PASARI Vaibhav Vishal SUDHIR KUMAR SINGH VISHAKHA GUPTA SIDHI JALAN	ARBIND KUMAR JHA
	IA NO, 7272/2021 (For APPOINTING ARBITRATOR) ARBITRATION & CONCILATION ORDINANCE, 1996			
4	A.APPL/21/2019	MS R K MINERAL DEVELOPMENT PVT LTD THROUGH SHRI RAMESH KUMAR JAIN vs HINDALCO INDUSTRIES LIMITED THROUGH ITS MANAGING DIRECTOR	SUMEET GADODIA SHILPI SANDIL AKSHAY KR MAHATO	VIJAY KANT DUBEY
	ARBITRATION & CONCILATION ORDINANCE, 1996			
5	A.APPL/22/2019	MS R K MINERAL DEVELOPMENT PVT LTD THROUGH SHRI RAMESH KUMAR JAIN vs HINDALCO INDUSTRIES LIMITED THROUGH ITS MANAGING DIRECTOR	SUMEET GADODIA SHILPI SANDIL AKSHAY KR MAHATO	VIJAY KANT DUBEY
	ARBITRATION & CONCILATION ORDINANCE, 1996			
6	Cont.(CvI)/601/2019	BALMIKI TIWARI vs THE STATE OF JHARKHAND	AMIT KR TIWARI	HEMANT KR GUPTA LAXMI MURMU
	IA NO, 10563/2019 CONTEMPT OF COURTS ACT 1971			
7	Cont.(CvI)/1190/2019	SAMBHU CHARAN GHOSE vs THE STATE OF JHARKHAND	DEEPAK KR DUBEY RUHI DUBEY	JAYANT FRANKLIN TOPPO
	CONTEMPT OF COURTS ACT 1971			
8	Cont.(CvI)/1229/2019	SATYANARAYAN MISHRA vs THE STATE OF JHARKHAND	PRAKASH KUMAR SURAJ KUMAR	JAYANT FRANKLIN TOPPO
	CONTEMPT OF COURTS ACT 1971			
9	A.APPL/3/2020	MS VAIDYA INDUSTRIES REPRESENTED THROUGH MR KIRTI KUMAR BISEN vs THE DIRECTOR WOMEN CHILD DEVELOPMENT AND SOCIAL SECURITY DEPARTMENT	ATUL RAI PRAVEEN CHANDRA	ADVOCATE GENERAL
	ARBITRATION & CONCILATION ORDINANCE, 1996			

10	A.APPL/5/2020	MS METSO INDIA PVT LTD THROUGH ITS AUTHORIZED REPRESENTATIVE YOGESH BAVISKAR vs MS HEAVY ENGINEERING CORPORATION LIMITED THROUGH ITS CHAIRMAN MANAGING DIRECTOR	VIJAY SHANKER JHA MANISH KUMAR	RAJIV RANJAN
		ARBITRATION & CONCILATION ORDINANCE, 1996		
11	A.APPL/9/2020	MS DAYA SHANKAR RAI THROUGH MANAGING PARTNER SRI DAYA SHANKAR RAI vs CENTRAL COALFIELDS LIMITED THROUGH ITS GENERAL MANAGER CIVIL	ARPAN MISHRA INDRAJIT SINHA AWINASH KUMAR AMITABH PRASAD ANKIT VISHAL VIPUL PODDAR AJAY KUMAR SAH	AMIT KUMAR DAS SAURAV KUMAR SHIVAM UTKARSH SAHAY
		ARBITRATION & CONCILATION ORDINANCE, 1996		
12	A.APPL/10/2020	MS SEVENTY SEVEN ENTERTAINMENT PRIVATE LIMITED THROUGH MR AJAY RANA vs STATE OF JHARKHAND THROUGH DEPARTMENT OF TOURISM ART CULTURE AND SPORTS AND YOUTH AFFAIRS	AMRITANSH VATS	ASHOK KR YADAV ADVOCATE GENERAL
		ARBITRATION & CONCILATION ORDINANCE, 1996		
13	A.APPL/12/2020	DELHI INTEGRATED MULTI TRANSIT SYSTEM LIMITED REPRESENTED THROUGH ASHVINI PARASHAR vs JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED	RAJESH KR MAHTHA	KRISHNA MURARI
		ARBITRATION & CONCILATION ORDINANCE, 1996		
14	A.APPL/14/2020 Side by side Arbitration Application 20/2020	DELHI INTEGRATED MULTI MODAL TRANSIT SYSTEM LTD THROUGH MR HARVINDER PAL SINGH CHUGH vs JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED THROUGH SHRI SURESH PASWAN	KRISHANU RAY	KRISHNA MURARI
		ARBITRATION & CONCILATION ORDINANCE, 1996		
15	A.APPL/15/2020 Side by side Arbitration Application 20/2020	DELHI INTEGRATED MULTI MODAL TRANSIT SYSTEM LTD THROUGH MR HARVINDER PAL SINGH CHUGH vs JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED THROUGH SHRI SURESH PASWAN	KRISHANU RAY	KRISHNA MURARI
		ARBITRATION & CONCILATION ORDINANCE, 1996		
16	A.APPL/16/2020 Side by side Arbitration Application 20/2020	DELHI INTEGRATED MULTI MODAL TRANSIT SYSTEM LTD THROUGH MR HARVINDER PAL SINGH CHUGH vs JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED THROUGH SHRI SURESH PASWAN	KRISHANU RAY	KRISHNA MURARI
		ARBITRATION & CONCILATION ORDINANCE, 1996		
17	A.APPL/17/2020 Side by side Arbitration Application 20/2020	DELHI INTEGRATED MULTI MODAL TRANSIT SYSTEM LTD THROUGH MR HARVINDER PAL SINGH CHUGH vs JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED THROUGH SHRI SURESH PASWAN	KRISHANU RAY	KRISHNA MURARI
		ARBITRATION & CONCILATION ORDINANCE, 1996		

18	A.APPL/18/2020 Side by side Arbitration Application 20/2020	DELHI INTEGRATED MULTI MODAL TRANSIT SYSTEM LTD THROUGH MR HARVINDER PAL SINGH CHUGH vs JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED THROUGH SHRI SURESH PASWAN ARBITRATION & CONCILATION ORDINANCE, 1996	KRISHANU RAY	KRISHNA MURARI
19	A.APPL/19/2020 Side by side Arbitration Application 20/2020	DELHI INTEGRATED MULTI MODAL TRANSIT SYSTEM LTD THROUGH MR HARVINDER PAL SINGH CHUGH vs JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT COMPANY LIMITED THROUGH SHRI SURESH PASWAN ARBITRATION & CONCILATION ORDINANCE, 1996	KRISHANU RAY	KRISHNA MURARI
20	A.APPL/20/2020	DELHI INTEGRATED MULTI MODAL TRANSIT SYSTEM LIMITED THROUGH ASHVINI PARASHAR vs JHARKHAND URBAN INFRASTRUCTURE DEVELOPMENT ARBITRATION & CONCILATION ORDINANCE, 1996	RAJESH KR MAHTHA	KRISHNA MURARI